

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:40

ANSWERED ON:19.07.2016

Welfare Schemes for Differently Abled Persons

Shetty Shri Gopal Chinayya

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of differently abled persons across the country at present, State-wise;
- (b) the details of rehabilitation schemes implemented by the Government;
- (c) the total funds allocated to the States for implementation of these schemes during each of the last three years and the current year, State-wise; and
- (d) the steps taken by the Government to provide special assistance to such persons?

**Answer**

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI THAAWARCHAND GEHLOT)

(a) to (d) A statement is laid on the Table of the House.

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Statement mentioned in reply to parts (a) to (d) of the Lok Sabha Starred Question No.\*40 to be replied on 19.07.2016 by Shri Gopal Shetty regarding Welfare Schemes for Differently Abled Persons.

(a) As per Census 2011, State/UT-wise the number of persons with disabilities (PWDs) in the country is given at Annexe-I.

(b) & (c) The Ministry implements the following major schemes for the welfare of persons with disabilities:

(i) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP): Under ADIP Scheme the funds are released to various Implementing Agencies to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential. Grants are not released to the States but to various implementing agencies under the scheme. Details of funds released under ADIP scheme, state-wise is given at Annexe-II.

(ii) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA): Under this scheme, assistance is provided to State Governments and to autonomous organizations/Institutions under Central or State Governments, for various activities relating to implementation of Persons with Disabilities Act, 1995, particularly for creation of barrier free environment for persons with disabilities. Details of Grants-in-aid released to State Government /UTs under the SIPDA Scheme is at Annexe-III.

(iii) Deendayal Disabled Rehabilitation Scheme (DDRS): Under DDRS grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels. A statement indicating state wise funds released under DDRS during the last three years and current year is at Annexe-IV.

(iv) District Disability Rehabilitation Centres (DDRCs): DDRCs were started as an outreach activity of the Ministry of Social Justice and Empowerment for providing comprehensive services to the persons with disabilities at the grass root level and for facilitating creation of the infrastructure and capacity building at the District level for awareness generation, rehabilitation and training of rehabilitation professionals. A statement indicating state wise funds released to DDRC during the last three years and current year under is at Annexe-V.

(v) Scholarship schemes: The Ministry provides scholarship schemes for students with disabilities such as Pre-matric, Post-metric, Top Class Education, National Fellowship, National Overseas Scholarship. The objectives of the schemes are to provide financial assistance to the students with disabilities for studying in pre-matric, post matric and Post Graduate courses in some Institutes of Excellence as notified in the scheme. However, the beneficiaries are individuals and States are not being provided with the funds.

(vi) National Handicapped Finance and Development Corporation (NHFDC) is providing financial assistance the form of concessional loans to the persons with disabilities for self-employment and higher education.

(vii) National Trust has been implementing schemes for providing support to the PWDs suffering from autism, cerebral palsy, mental retardation and multiple disabilities to enable them to lead independent life.

In addition, 7 National Institutes namely National Institute for the Visually Handicapped (NIVH), Dehradun, National Institute for the Mentally Handicapped (NIMH), Secunderabad, Ali Yavar Jung National Institutes for the Hearing Handicapped (AYJNIHH), Mumbai, National Institute for the Orthopaedically Handicapped (NIOH), Kolkata, Swami Vivekanand National Institute for Rehabilitation Training and Research (SVNIRTAR), Cuttack, Pt. Deen Dayal Upadhyay Institute for Physically Handicapped (PDUIPH), New Delhi, National Institute for Empowerment of Persons with Multiple Disabilities (NIEPMD), Chennai along with their extended arms, Composite Regional Centres (CRCs) and Regional Centres (RCs) provide rehabilitation services to the persons with disabilities.

(d) Assistance to the disabled is primarily a State subject by virtue of entry 9 of the State List of the Constitution of India. The Central Government supplements the efforts of the States for the welfare of persons with disabilities through the above schemes. The Government has already initiated necessary steps to implement Unique Disability Identity Card project for identification and certification of every person with disability which would facilitate easy access to the benefits under various schemes of the

Government.

Apart from that, the National Institutes under the Ministry and their Regional Centres and Composite Regional Centres have been allocated States/UTs for inspection, monitoring and guidance to the Grantee Organisations under the schemes. The Bureau Heads and Divisional Heads have been designated as Nodal Officers for various, States/UTs for monitoring the implementation of various schemes of the Department.

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